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CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

Original Application No. 970/95

DATE OF DECISION: 1-9-97

R.-Anjaiah-----Petitioner(s)

P.-Naveen Rao-----Advocate for the  
Petitioner(s)

Versus  
GM, Ordnance Factory Project, Govt. Of India  
Eddumailaram, Medak Dist. A.P.

Respondent(s)

CGSC-----Advocate for the  
Respondent (s)

THE HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

THE HON'BLE SHRI

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether the Judgement is to be circulated to the other Benches?  
av1/

Judgement delivered by Hon'ble Shri H.Rajendra Prasad, M(A)

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## Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))

The applicant gave up his land measuring 1.23 acres in connection with the creation of certain facilities in the Ordnance Factory Project in Eddumailaram. His name duly figured in the list of land-displaced persons issued by the Revenue authorities. He was also later sponsored by the concerned District Employment Officer for a suitable job and was offered an appointment on 14-9-92. No order of appointment was, however, issued in his favour. Hence, this OA.

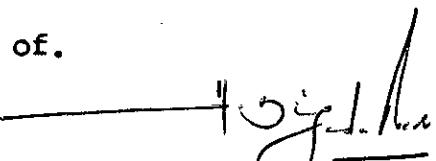
2. It is explained by the respondent that there were certain apparent discrepancies in the transfer certificate issued by a local school in favour of the applicant, whereupon an inquiry was got conducted by the Mandal Education Officer, which revealed that the school which issued the certificate was unrecognized and that there were divergences between the information contained in the certificate issued by the school and their own admissions record. In view of these developments it was decided not to offer him any appointment.

3. While the above-explained circumstances leading to the withholding of the appointment letter in favour of the applicant is convincing and acceptable, it remains that he was not given an opportunity to explain his version of the discrepancy. It is felt that he should be allowed to do so.

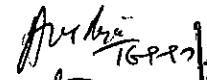
4. The respondent shall therefore call upon the applicant to explain the discrepancies that have come to their notice. On receipt of such explanation they are entirely free to

take any decision they wish to take in the case or to reconfirm, on sufficient and valid reasons, any decision that may have already been taken in this regard. This process may be got completed within one month from the date of receipt of copy of this order, or even earlier. It is also made clear that the applicant, on receiving such notice, shall be bound to give his explanation within ten days thereafter, for this direction to take effect.

5. Thus the OA is disposed of.

  
(H. Rajendra Prasad)  
Member (Admn.)

Dated : September 1, 97  
Dictated in Open Court

  
Deputy Registrar (D) Co.

sk

23/9/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

THE TWIN BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

DATED:-

11/9/97

~~ORDER~~ JUDGMENT.

M.A.,/RA.,/C-A.No...

in

O.L.No.

970/95

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs

23/9/97

22 SEP 1997

HYDERABAD BENCH

RECEIVED  
HYDERABAD BENCH  
22 SEP 1997